

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:3274
ANSWERED ON:16.03.2011
INDO US NUCLEAR REPROCESSING TREATY
Ramkishun Shri

Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) whether India and USA have signed any Nuclear Reprocessing Treaty;
- (b) if so, the details thereof;
- (c) whether signing of the said treaty is directly linked to the passing of Civil Nuclear Liability Bill; and
- (d) if so, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PMO (SHRI V. NARAYANASAMY)

(a)&(b) Yes, Sir. Arrangements and Procedures Agreed between the Government of India and the Government of the United States of America pursuant to Article 6 (iii) of their agreement for cooperation concerning peaceful uses of nuclear energy was signed on 30.07.2010 and came into force on 21.09.2010.

As per the Arrangements and Procedure Agreement, reprocessing of US obligated spent fuel can be carried out in India under International Atomic Energy Agency (IAEA) safeguards at two new national reprocessing facilities. No decision has been taken on the location of such facilities. Reprocessing under these arrangements can be extended to additional national facilities in India after completion of necessary steps in this regard.

(c) No Sir.

(d) Does not arise.